Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

	For election to	(name of the House)
From	From	Constituency(Name of the Constituency)
HEWA	LAL CHOUDHARY n/daughter/wife of	LATE SRI DEEP HARAYAN CHOUDHARY

Aged. 6.5 ... years, resident of KAHARGAHA, HUNGER mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:

(strike out whichever is not applicable)

(1) I am a candidate set up by J. D. U (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	ABE PC6527D		2153,601/-
2.	Spouse-	AGRPC 6352N	2017-18 445	1.25,0,881/-
3.	Dependent I			-
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SL No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	SABOUR P. S. CASENO. 37/2017 UNDER SECTION 409,420,467,468,471,120 B OF THE INDIAN PANEL CODE AND ELECTION — SECTION NO - 12/2015.
(p)	Name of the court, Case No. and Date of order taking cognizance :	INVESTIGATION IS GOING ON CONGINANCE HAS NOT YET BEEN TAKEN, WEIT PETTON FOR
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	NA
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	N4

(5) That I give herein below the details of the assets (movable and is/movable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed/ companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1 Depen		Dependent-3	
)	Cash in hand	80,000:00	50,000:00	NA	NA	NA	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits irreluding saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	43.20 LAKH	75.58 LAKH	LAKH		-	
(ili)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	1.38 evere	7 5.00 LAKH	77	-	10 =	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	3.50 L4kH	A Maria and and		-	-	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NA	NA	-	-	-	
(vi)		TATA SAFAR BRP 2 321 YR - 2016 G. 15. 24 LAKH	YR- 2014 Rs. 13.20LA	н - :	-	_	
(vii	thing / give details of weight and	I ST A STATE OF THE PARTY OF TH	500 gm SILVE	-			

	Any other assets such as value of Claims/interest	NA.	Pistal 1.5 LAKH		_
(ix,	Gross Total value			1	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

No	Description : ,	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Agricultural Land - Location(s) Survey number(s)	KAHARGANA LAKHAN PUR HANIK PUR (HUNGER)	NA	-	-	- 3
-	Area (Total measurement in acres)	20.25 40	NA	-		-
	-Whether inherited property (Yes or NO)	YES	NA	-	-	-
	Date of purchase in case of self acquired property	NA.	NA	-	-	
	Cost of Land (in case of purchase)at the time of purchase	NA.	NA.		-	-
	Any Investment on the land by way of development, construction etc.	10.00	NA			
	Approximate Current market value	2.00 CRORES	NA	_	_=	-
ii)	Non-Agricultural Land Location(s) Survey number(s)	NA	NA	_	. 5	-
	Area (Total measurement in sq. ft.)	N4	NA	-		
	Whether inherited property (Yes or NO)	NA	NA	,		
	Date of purchase in case of self acquired property	NA	NA	-		
	Cost of Land (in case of purchase) at the time of purchase	NA	N4	-	-	-
	Any Investment on the land by way of development, construction etc.	NA	NA	-	-	-
	Approximate Current market	NA	.NA	-	_	-
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	1000		_
	Built up Area (Total measurement in sq. ft.)	NIL	NIL .	1 3 - 0 -	_	

	V. Techer inherited property (* 'es or NO)	No	No		_	-
	Description of purchase in case of serif	N4	NA	NA.	N4	NA .
	Cost of property (in case of prochase) at the time of prochase	NA	NA	NA	N4	NA
	A sy Investment on the property by way of development, construction etc.	N4	NA	NA	NA	NA
	Approximate Current market value	ANA	N4	NA	NA	NA
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)		3		//	
	Area (Total measurement in sq. ft.)		1.2	16		
	Built up Area (Total measurement in sq. ft.)			ANHEXURE		
	Whether inherited property (Yes or NO)	PAS .	/	MAIN		
	Date of purchase in case of self acquired property		10e2			
	Cost of property (in case of purchase) at the time of purchase	. /	15	- E		
	Any Investment on the land by way of development, construction etc.	//	10	T.		
	Approximate Current market value		ki ki	1		
v)	Others (such as interest in property)					1000
(vi)	Total of Current Market Value of (i) to (v) above	and the second				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	* =	N .	224		
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	CAR LOAN FROM BIHAR VIDHAN SABHA RS 5: 40 L		·		

E. Pr (A.ay other liability	-	_			
	Grand total of liabilities					
ii)	Over ament Dues: Dues to departments dealing with government secommodation	NA	NA	8 P	-	
	Dues to departments dealing with supply of water	NA	. HA	_	1/2-17	-
	Dues to departments dealing with supply of electricity	NA	NA		-	-
	Dues to departments dealing with supply of telephones/mobiles	NA	NA	-	-	
	Dues to departments dealing with government transport (including aircrafts and Izelicopters)	NA	NA	_	-	
	Income Tax Dues 30'7 - 18	149	New	-	-	-
	Wealth Tax Dues	AM MAYOR	NO NA	_	-	
	Service Tax, Dues	NA	NA		-	-
	Municipal /Property Tax Dues	NA	NA	F		-
	Sales Tax Dues	NA	N.A.	-	100	-
	Any other dues	N4	NA		_	-
	Grand total of all Govt. dues	NIL	NIL.	_		_

(7) Details of profession or occupation: a. Self...M.L.A. b. Spouse ...HRUSE NIFE (EX. M.LA.)

(8) My educational qualification is as under: - M.Sc. (48), PH.D (AGRICULTURE)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	MEWA LAL CHOUDHARY
3,	Number and Name of the constituency and state	164 - TARAPUR BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. JANTA DAL UNITED
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

	(c) Total number of Pending cases where the court (s) have taken cognizance				TWO, NO CONGHINACE, INVESTIGATION				
5.		N of	4 a marks		ear for which I come Tax Ret		1	I become Stenen	
-	_	Candidate ABEPC		1/1/1	2016-17			,53,601=00	
_	and the same	Spouse: 4GRPC	6352N		2016-17		12	50,881=00	
	(c)	Dependents -			_		100	-	
6.				d Liabilit	ies in rupees				
		Description	Self	Spouse	Dependent-l	Depende	ent-II	Dependent-III	
1.		Moveable Asset (Total value)	1,81,99,030	1,72,845	90/				
В.		Immovable Asset	1	D.					
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	ьи						
	(ii)	Approximate Current Market Price of Asset (Total Value)	FM			bac			
7		Liabilities			14	The same	- N		
		(i) Government dues (Total)	1854	9					
		(ii) Loans from Bank, Financial Institutions and others (Total)	20				\	-	
8,	((ghest educational qualific M·SC. (Ag.) d Give details of School / Un urse) (Name of the School	PHD (Her	ation with	full form of th	e certifica	te/ dip	oloma/ degree e was completed.	

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true best of my knowledge and belief, no part of it is false and nothing material has been concealed there	e from. I further
declare that: (a) there is no case of conviction or pending case against me other than those mentioned in items 3 a (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in above.	and 4 above; items 5 and 6
Verified at	201

EPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and neatly.